

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 322**

IA-6525/2023, IA-5220/2023, IA-4662/2022

**IA**

**IB-883(ND)/2020**

**IN THE MATTER OF:**

M/s. Synergy Property Development Services Pvt. .... Petitioner/Applicant  
Ltd.

Vs.

M/s. Logix City Developers Pvt. Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kartik Pandey, Adv; Mr. Ali Bin Saif, Adv. In IA-  
5220/2023, Mr. Gaurav Srivastava, Adv. IA-  
6525/2023

For the Erstwhile : Mr. Yogesh Gupta  
IRP

For the Ex-IRP : Ms. Deboleena Dutta, Adv. In IA-4662/2022

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **15.05.2024.**

-Sd-  
**(COURT OFFICER)**